

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **05.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/33(CHE)/2024
NAME OF THE PETITIONER(S) : S V Kalavathy
NAME OF THE RESPONDENT(S) : The Sourashtra Sabha
UNDER SECTION : Sec 244 of CA, 2013

ORDER

Present: Shri. K.M. Anand, Ld. Counsel for the Petitioner.
Ms. Nivetha, Ld. Counsel for the Respondent.

Ld. Counsel for the Respondent seeks and is granted two weeks time to file reply.

It is seen that this petition under section 244 of the Companies Act has been filed without filing the petition under section 241-242 of the Companies Act.

List the petition on its maintainability on **11.07.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs